



(Government of Karnataka)

Office of the Assistant Commissioner, Mandya Sub Division, Mandya  
(District Level Environment Impact Assessment Authority)

Mandya District, Karnataka

(Constituted by MoEFCC, Govt. of India, Under Section 3(3) of E(P) Act, 1986)

No.MSC (DEIAA) EC / 10 / 2018-19

Date: 04-06-2018

To.

M/s Shri Maruthi Stone Crushe &amp; M-Sand,

Prop: K.M.Ravi

#5, Bankapura Village,

Nagamangala Taluk,

Mandya District

Sir,

Sub : Quarrying of Building Stone at Sy. No. 34 of Gollarahalli Village, Nagmanagala Taluk of Mandya District, By Prop: K.M.Ravi  
.-Issue of Environmental Clearance - Reg.

Ref: Sri K.M.Ravi, #5, Bankapura Village, Nagamangala Taluk, Mandya District applicaton dated : 23-12-2017.

-----

This is with reference to your application dated: 23-12-2017, addressed to DEIAA, Mandya District, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of the EIA Notification, 2006 for quarrying of Building Stone at Patta land Sy. No. 34 of Gollarahalli Village, Nagmangala Taluk, Mandya District by Sri K.M.Ravi, #5, Bankapura Village, Nagamangala Taluk, Mandya District. The total quarry lease area of the project is 1-05 Acre which is a Patta Land. Out of 1-05 acre 0.198 hect is for quarrying working, 0.246 hect is for Buffer Zone and dumped yard 0.011hect. Working will be opencast and semi mechanized method. The water requirement for the project is 210 Ltrs per day will be met from local sources. During the quarrying operation about 790tones/Annum of waste rock will be handled. The Mines & Geology Department has approved the Quarrying Plan on 21-12-2017.

The District Expert Appraisal Committee (DEAC) appraised the project in its meeting held on 29-12-2017 and recommended for issue of Environmental Clearance. The District Environment Impact Assessment Authority DEIAA Mandya has examined the application in its meeting held on 13-03-2018 in accordance with the EIA Notification 2006 and decided to accord Environmental Clearance under the provisions thereof to the above Prop: Sri K.M.Ravi, Nagamangala Taluk, Mandya. For Quarrying of Building Stone annual production Mentioned in the table below subject to implementation of the following conditions and Environmental safe guards.

Year	1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	4 <sup>th</sup> Year	5 <sup>th</sup> Year	Total
Production tons	15000	15000	15000	15000	15000	75000

26/6/18

1. The Quarry restricted only to stone quarry, if any material other than stone from shall brought to the notice of authority.
2. The query area should be visually boundaries by stones with yellow paint and Board of site displayed outside.
3. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
4. Baseline data on health profile of each of the workers shall be maintained.
5. Proponent should submit report on the health checkup for the quarry workers on quarterly basis and submit report periodically every three months.
6. The DEIAA, Mandya reserves the right to withdraw the Environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
7. The quarrying activity is subjected to the conditions rules formed by forest department.
8. This Environmental Clearance is co-terminus with the lease granted vide quarry lease under MM (D&R) Act 1957 / KMMC Rules -1994.
9. Quarrying shall be undertaken strictly in accordance with provisions of (D&R) Act 1957 / KMMC Rules -1994.
10. All the conditions stipulated in the consent for established issued (if applicable) by the Karnataka state Pollution Control Board should be effectively implemented.
11. The quarrying operations shall not intersect ground water table. Prior approval of the DEIAA / Ministry of Environment and Forests and Central/ state Ground Water Authority shall be obtained for quarrying below water table.
12. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
13. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 5mts duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
14. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.
15. Dimension of the retaining wall at the toe of dumps within the quarry to check run - off and siltation should be based on the rainfall data.
16. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground water Board Water Board within 3 months and report be submitted to the Authority.
17. Appropriate mitigation measures should be taken to prevent pollution of nearby water consultation with the state Pollution Control Board.
18. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
19. Suitable rainwater measures on long - term shall be planned and implemented in consultation with Regional Director, Central Ground water Board for complete

rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.

20. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operation of blocks.
21. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to DEIAA Mandya Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional office, MoEF, Bengaluru.
22. This Environmental Clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department / agencies.
23. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
24. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from quarry.
25. Proper sanitary facilities should be installed for the colony / work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid-facilities and health care facilities should be provided for the laborers.
26. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna shall be prepared and implemented in consultation with the state forest and wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology , Government of Karnataka and the APCCF, Regional office, MoEF, Bengaluru within 3 months.
27. The project proponent shall delineate quarry closure plan / exit protocol to rehabilitate the quarried out land to much its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land plan with rehabilitation of quarried out area (with Plan and Section) provided and submitted to DEIAA.
28. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
29. A Final Quarry Closure plan along with details of Corpus Fund should be submitted to the DEIAA Mandya, Department of Environment and Ecology, Government of Karnataka and the APCCF, regional office, MoEF, Bengalore in advance of final quarry closure for approval.
30. Retention walls should be a minimum of 2.5mtr height with base of 3mtr.
31. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from quarry area.
29. Particulars of dimensioned block production and dispatch shall be provided by the quarry yearly.
30. The infrastructure of transport roads shall be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease are to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.

33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary.
35. The project authorities shall also earmark at least 5% of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project Authority shall undertake quarrying subject to permissibility under the BMRDA Act, 1985 and any other law in force for the time being.
37. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height confirming to safety norms.
38. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.
39. The project proponent shall prevent damage to adjoining government land, from fire due to activities during quarrying operation.
40. Haulage approach road should not be through village till the main road is reached.
41. The project authority conduct health checkup of quarry workers every three months as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence such health disorders.
42. The Quarry Should Be Carried out from 6.00 AM to 6.00 PM
43. By using Controll Blasting Quarry working should be done by taking permission from concerned department.

**B. GENERAL CONDITIONS:**

1. No change in quarrying technology and scope of working should be made without prior approval of DEIAA Mandya.
  2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
  3. It shall be ensured that the Ambient Air Quality parameters confirm to the norms prescribed by the MoEF, Govt. of India, New Delhi.
  4. Data on ambient air quality (PM10, PM2.5, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the DEIAA Mandya, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru and the State Pollution Control Board/Central Pollution Control Board once in six months.
  5. Fugitive dust emission from all the sources should be controlled regularly transfer points should be provided and properly maintained.
  6. Measures should be taken for control of noise levels below 85 DBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
  7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> May 1993 and 31<sup>st</sup> December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
  8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to

22/4/16

Teas...

- ... must and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the APCCF, Regional Office, MoEF, Bengalore.
9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
  10. The funds earmarked for environmental protection measures should be kept in separate account and should be diverted for other purpose. Year wise expenditure should be reported to the DEIAA, Mandya, the Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengalore.
  11. The project authority shall inform the DEIAA Mandya, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
  12. The APCCF, Regional Office of MoEF, Bengalore; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authority should extend full co-operation to the Officer(S) of these offices by furnishing the requisite data/ information/ monitoring reports.
  13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the DEIAA Mandya, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office MoEF, Benglore; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
  14. A copy of the clearance letter will be marked to the concerned Panchayath, Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
  15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
  16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/ Tahsildar's Office for 30 days.
  17. The project authority should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the Authority at (District website) and a copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengalore.
  18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
  19. The project authorities are suggested to adopt (CSR) Corporate Social Resposility in there work

20/1/16

20. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
21. The DEIAA Mandya or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.

If the Violations of EC is Found in future while working the EC will be Withdrawn.



Yours faithfully,

*(N.S.Chidanahda)*

Assistant Commissioner &  
& Sub-divisional Magistrate  
Mandya Sub-Division, & Member Secretary,  
DEIAA, Mandya District.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಖನಿಜ ವಿಭಾಗ, ವಿದ್ಯಾನಗರ 1ನೇ ಕ್ರಾಸ್, ಮಂಡ್ಯ ಜಿಲ್ಲೆ-571401

Email: [dmgmandya@gmail.com](mailto:dmgmandya@gmail.com)

ದೂರವಾಣಿ ಸಂಖ್ಯೆ :08232-221369

ಸಂಖ್ಯೆ:ಗಭೂಇ/ಹಿಭೂವಿ(ಮ)/ಎನ್‌ಜಿಟಿ/2021-22

ದಿನಾಂಕ: 23-04-2021

ಮಾನ್ಯ ನಿರ್ದೇಶಕರು,  
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ,  
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಮಂಡ್ಯ ಜಿಲ್ಲೆ ನಾಗಮಂಗಲ ತಾಲ್ಲೂಕು ಗೊಲ್ಲರಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 34 & 5 ರಲ್ಲಿ ಗಣಿಗಾರಿಕೆ ಚಟುವಟಿಕೆ ಹಾಗೂ ಕ್ರಷರ್ ಘಟಕದ ಮಾಹಿತಿ ನೀಡಲು ಸೂಚಿಸಿರುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ: 1. Member Secretary, SEIAA, Karnataka ಇವರ ಪತ್ರ ಸಂ:SEIAA/NGT O.A. No 144/2017(SZ) Dated:19-04-2021
2. Hon'ble National Green Tribunal (NGT,SZ Chennai) O.A. No 144/2017 (SZ) Order dated:20-10-2020
3. ಈ ಕಛೇರಿಯ ಪತ್ರ ಸಂ:ಗಭೂಇ/ಹಿಭೂವಿ(ಮ)/ಎನ್‌ಜಿಟಿ/2019-20/2536, ದಿನಾಂಕ: 03-10-2019.

\*--\*--\*--\*

ವಿಷಯಕ್ಕೆ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಶ್ರೀಮತಿ ಇ.ಉಮಾ ಇವರು ಎನ್.ಜಿ.ಟಿ.ನಲ್ಲಿ ಮೆ:ಮಾರುತಿ ಸ್ಟೋನ್ ಕ್ರಷರ್, ಪ್ರೋ:ಕೆ.ಎಂ.ರವಿ ಇವರ ವಿರುದ್ಧ ದಾವೆ ಸಂಖ್ಯೆ:144/2017 (SZ) ರಲ್ಲಿ ಹೂಡಿರುತ್ತಾರೆ. ಉಲ್ಲೇಖ(1)ರಲ್ಲಿ ಮಾನ್ಯ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, SEIAA, Karnataka ಇವರು ಶ್ರೀ ಮಾರುತಿ ಸ್ಟೋನ್ ಕ್ರಷರ್ & ಎಂ-ಸ್ಯಾಂಡ್ ಇವರು ಮಂಡ್ಯ ಜಿಲ್ಲೆ, ನಾಗಮಂಗಲ ತಾಲ್ಲೂಕು ಗೊಲ್ಲರಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ:34 ರಲ್ಲಿ ಕಟ್ಟಡ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ಮತ್ತು ಕ್ರಷರ್ ಘಟಕ ಸ್ಥಾಪನೆ ಸಂಬಂಧ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಪ್ರದೇಶದ ಪ್ರಸ್ತುತ ಸ್ಥಿತಿಗತಿಯ ಬಗ್ಗೆ ಹಾಗೂ ಅನಧಿಕೃತ ಗಣಿಗಾರಿಕೆ ಬಗ್ಗೆ ತೆಗೆದುಕೊಂಡಿರುವ ಕ್ರಮಗಳ ಬಗ್ಗೆ ವರದಿ ನೀಡಲು ಸೂಚಿಸಿರುತ್ತಾರೆ.

ಉಲ್ಲೇಖ(3)ರಲ್ಲಿ ಈ ಹಿಂದಿನ ಹಿರಿಯ ಭೂ ವಿಜ್ಞಾನಿಗಳು ಶ್ರೀ ಮಾರುತಿ ಸ್ಟೋನ್ ಕ್ರಷರ್ & ಎಂ-ಸ್ಯಾಂಡ್ ಇವರು ಮಂಡ್ಯ ಜಿಲ್ಲೆ ನಾಗಮಂಗಲ ತಾಲ್ಲೂಕು ಗೊಲ್ಲರಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ:34 ರಲ್ಲಿ ಕಟ್ಟಡ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ಮತ್ತು ಕ್ರಷರ್ ಘಟಕದ ಬಗ್ಗೆ ಮಾಹಿತಿಯನ್ನು ನೀಡಿರುತ್ತಾರೆ. (ಪ್ರತಿ ಲಗತ್ತಿಸಿದೆ)

ಮುಂದುವರೆದು ಸದರಿಯವರು ಫಾರಂ-ಸಿ ಪಡೆಯದೇ ಅನಧಿಕೃತವಾಗಿ ಕ್ರಷರ್ ಘಟಕ ಚಾಲನೆ ಮಾಡಿ ಅಂದಾಜು 690 ಮೆಟ್ರಿಕ್ ಟನ್ ಪ್ರಮಾಣದ ಉಪಖನಿಜ ದಾಸ್ತಾನಿಸಿದ್ದು, ಸದರಿಯವರಿಗೆ ರೂ.2,07,000-00 ಗಳ ದಂಡ ವಿಧಿಸಿ ಕಾರಣ ಕೇಳುವ ನೋಟೀಸ್‌ನ್ನು ದಿನಾಂಕ: 07-09-2019 ರಂದು ನೀಡಲಾಗಿರುತ್ತದೆ.

ದಿನಾಂಕ: 28-01-2020 ರಂದು ಅನಧಿಕೃತ ಕ್ರಷರ್ ಘಟಕ ಚಾಲನೆ ಸಂಬಂಧ ದೂರಿನಂತೆ ಸದರಿ ಸ್ಥಳ ಪರಿಶೀಲಿಸಿ, ಸದರಿಯವರು ಅನಧಿಕೃತವಾಗಿ ಕ್ರಷರ್ ಘಟಕ ಚಾಲನೆ ಮಾಡಿ ಅಂದಾಜು 200 ಮೆಟ್ರಿಕ್ ಟನ್ ನಷ್ಟು ಉಪಖನಿಜಗಳನ್ನು ದಾಸ್ತಾನಿಸಿರುವ ಸಂಬಂಧ ಸದರಿಯವರಿಗೆ ರೂ.60000-00 ಗಳ ದಂಡ ವಿಧಿಸಿ ಕಾರಣ ಕೇಳುವ ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಲಾಗಿರುತ್ತದೆ.(ಪ್ರತಿ ಲಗತ್ತಿಸಿದೆ)

ಸದರಿಯವರಿಗೆ ಅನಧಿಕೃತವಾಗಿ ಕ್ರಷರ್ ಚಾಲನೆ ಮಾಡಿರುವುದರಿಂದ KRST Act 201 ಕಲಂ 3,7,16 & 17 & KRSC Rules 2012 ರ ನಿಯಮ 3 ಸಿ ರಂತೆ ಪರವಾನಗಿ ಪಡೆಯದೇ ನೇರ ಉಲ್ಲಂಘನೆಯಾಗಿದ್ದು, ಕಲಂ 3(ಸಿ) 1 & (2)ರಂತೆ ಈಗಾಗಲೇ ಎರಡು ಬಾರಿ ನೋಟೀಸ್ ನೀಡಿರುವುದರಿಂದ ಜಿಲ್ಲಾ ಕಲ್ಲುಮಡಿ ಮಾಡುವ ಘಟಕಗಳ ಲೈಸೆನ್ಸ್ ನೀಡಿಕೆ ಮತ್ತು ನಿಯಂತ್ರಣ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ಮಂಡಿಸಿ ಫಾರಂ-ಡಿ ನ್ನು ನೀಡಲು ಏಕೆ ಕ್ರಮವಹಿಸಬಾರದು ಎಂಬುದಕ್ಕೆ ಸೂಕ್ತ ಲಿಖಿತ ಸಮಜಾಯಿಷಿ ನೀಡುವಂತೆ ಕಾರಣ ಕೇಳುವ ನೋಟೀಸ್‌ನ್ನು ದಿನಾಂಕ:11-02-2020 ರಂದು ಜಾರಿ ಮಾಡಲಾಗಿರುತ್ತದೆ.(ಪ್ರತಿ ಲಗತ್ತಿಸಿದೆ)

ದಿನಾಂಕ: 27-07-2020 ರಂದು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಸೂಚನೆಯಂತೆ ಹಾಗೂ ದೂರಿನಂತೆ ಸದರಿ ಸ್ಥಳಕ್ಕೆ ಕ್ರಷರ್ ಪ್ರಾಧಿಕಾರರ ಸದಸ್ಯ ಇಲಾಖೆಗಳಿಂದ ಕಂದಾಯ ಇಲಾಖೆ, ಅರಣ್ಯ ಇಲಾಖೆ, ಪರಿಸರ ಇಲಾಖೆ ಮತ್ತು ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ ಮತ್ತು ಪೊಲೀಸ್ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳು ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲಿಸಿ ಸದರಿ ಕ್ರಷರ್ ಘಟಕದಲ್ಲಿ ಅಂದಾಜು 225 ಮೆಟ್ರಿಕ್ ಟನ್ ನಷ್ಟು ಉಪಖನಿಜ ದಾಸ್ತಾನಿಸಿದ್ದು, ಕ್ರಷರ್ ಘಟಕಕ್ಕೆ ಬೀಗಮುದ್ರೆ ಹಾಕಲಾಗಿರುತ್ತದೆ. ಈ ಸಂಬಂಧ ಸದರಿಯವರಿಗೆ ದಂಡ ವಿಧಿಸಿ ಕಾರಣ ಕೇಳುವ ನೋಟೀಸ್‌ನ್ನು ದಿನಾಂಕ: 25-08-2020 ರಂದು ಜಾರಿಮಾಡಲಾಗಿರುತ್ತದೆ. (ಪ್ರತಿ ಲಗತ್ತಿಸಿದೆ)

ಸದರಿ ಅರ್ಜಿದಾರರು ದಿನಾಂಕ:15-02-2021ರಂದು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ ಮಂಡ್ಯ ಜಿಲ್ಲೆ ಇವರಿಂದ ನಾಗಮಂಗಲ ತಾಲ್ಲೂಕು ಗೊಲ್ಲರಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ:34ರ 1-35 ಎಕರೆ ಪ್ರದೇಶವನ್ನು Industrial\_Crusher ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತನೆ ಮಾಡಿಸಿರುವ ಆದೇಶ ಪ್ರತಿಯನ್ನು ಹಾಗೂ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಮೈಸೂರು, ಇವರಿಂದ CFO (Consent For Operation Certificate-CFO)ನ್ನು ಪಡೆದು ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿ ಫಾರಂ-ಸಿ ಲೈಸೆನ್ಸ್ ನೀಡುವಂತೆ ಕೋರಿರುತ್ತಾರೆ. ಸದರಿಯವರಿಗೆ ಹಿಂದೆ ಅನಧಿಕೃತವಾಗಿ ಕ್ರಷರ್ ಚಾಲನೆ ಮಾಡಿರುವುದಕ್ಕೆ ದಂಡ ವಿಧಿಸಿ, ದಂಡ ಪಾವತಿಸಿದ ನಂತರ ನಿಯಮಾನುಸಾರ ಕ್ರಮವಹಿಸಲಾಗುವುದೆಂದು ಹಿಂಬರಹ ನೀಡಲಾಗಿರುತ್ತದೆ. (ಪ್ರತಿ ಲಗತ್ತಿಸಿದೆ)

ಮೆ:ಮಾರುತಿ ಸ್ಕೋನ್ ಕ್ರಷರ್, ಪ್ರೋ:ಕೆ.ಎಂ.ರವಿ ಇವರು ದಿನಾಂಕ:08-04-2021 ರಂದು ನೀಡಿದ ಮನವಿಯಲ್ಲಿ ಕೆ2 ಚಲನ್ ಸಂ:ಸಿ.ಆರ್.0421085300116360/07-04-2021 ರಲ್ಲಿ ರೂ. 1,00,000-00 (ರೂ. ಒಂದು ಲಕ್ಷ ಮಾತ್ರ) ದಂಡವನ್ನು ಪಾವತಿಸಿ ಉಳಿಕೆ ಹಣವನ್ನು ಹಂತ ಹಂತವಾಗಿ ಸಂದಾಯ ಮಾಡಲು ಕಾಲಾವಕಾಶ ನೀಡಬೇಕೆಂದು ವಿನಂತಿಸಿಕೊಂಡು, ಕ್ರಷರ್ ಲೈಸೆನ್ಸ್ ಫಾರಂ-ಸಿ ಯನ್ನು ನೀಡಲು ಕೋರಿರುತ್ತಾರೆ.

ಕಲ್ಲುಗಣಿಗಾರಿಕೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮೆ:ಮಾರುತಿ ಸ್ಟೋನ್ ಕ್ರಷರ್, ಪ್ರೋ:ಕೆ.ಎಂ.ರವಿ ಇವರು ನಾಗಮಂಟಲ ತಾಲ್ಲೂಕು, ಗೊಲ್ಲರಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ:34 ರಲ್ಲಿ 1-05 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಕೋರಿ ದಿನಾಂಕ: 28-11-2014 ರಂದು ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಈ ಸಂಬಂಧ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಕೋರಿ ಕಂದಾಯ ಹಾಗೂ ಅರಣ್ಯ ಇಲಾಖೆಗೆ ಪತ್ರ ಬರೆಯಲಾಗಿದ್ದು, ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರಗಳು ಸ್ವೀಕೃತವಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಸದರಿಯವರಿಗೆ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿಯವರು ಪರಿಸರ ವಿಮೋಚನಾ ಪತ್ರ ಪಡೆದು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಅದರಂತೆ ಭೂಪರಿವರ್ತನಾ ಆದೇಶವನ್ನು ಪಡೆದು ಸಲ್ಲಿಸಿದ ನಂತರ ಸದರಿಯವರಿಗೆ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಮಂಜೂರು ಮಾಡಲು ಕ್ರಮ ವಹಿಸಲಾಗುತ್ತದೆ.

ಪ್ರಸ್ತುತ ಸ್ಥಳ ಪರಿಶೀಲನಾ ಸಮಯದಲ್ಲಿ ಕ್ರಷರ್ ಘಟಕವು ಸ್ಥಗಿತಗೊಂಡಿರುತ್ತದೆ ಹಾಗೂ ಸರ್ವೆ ನಂ.34ರ ಸದರಿಯವರ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಅನಧಿಕೃತ ಗಣಿಗಾರಿಕೆ ನಡೆದಿರುವುದಿಲ್ಲ. ಹಾಗೂ ಸರ್ವೆ ನಂ:05 ರಲ್ಲಿಯೂ ಕೂಡ ಯಾವುದೇ ಅಕ್ರಮ ಗಣಿಗಾರಿಕೆ ನಡೆಯುತ್ತಿರುವುದಿಲ್ಲ. (ಛಾಯಾಚಿತ್ರ ಲಗತ್ತಿಸಿದೆ)

ಈ ಮೇಲ್ಕಂಡ ಮಾಹಿತಿಗಳನ್ನು ತಮ್ಮ ಮುಂದಿನ ಅವಗಾಹನೆಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

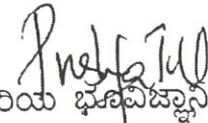
ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಸಹಿ/-

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ(ಖ),  
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ,  
ಮಂಡ್ಯ.

ಪ್ರತಿಯನ್ನು:

1. ಮಾನ್ಯ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, SEIAA, Karnataka, Benagaluru. ಇವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

  
ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ(ಖ),  
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ,  
ಮಂಡ್ಯ.

